Act, 1948, the Employees State Insurance Act, 1948, the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 and the Payment of Gratuity Act, 1972 are applicable to powerlooms and their employees are entitled to the benefit of minimum wages, provident fund, gratuity etc. subject to the conditions specified in the respective Acts.

(c) Does not arise.

Transfer of press pool accommodation to general pool

1756. SHRI KHYOMO LOTHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that some Government Quarters were transferred by the Directorate of Estates in the year 1975 to Government of India Press, Minto Road, New Delhi for their separate Pool;

(b) whether it is also a fact that one Quarter No. D-822 (T. HI) DIZ Area, Mandir Marg, New Delhi was recently transferred to Dr. Ram Manohar Lohia Hospital, New Delhi without the written consent of the Press Authorities;

(c) if so, the details thereof; and

(d) what is latest position of the said quarter and what action Government propose to take against the erring officer?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM. (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d) The action to transfer the quarter No. D-S22 Mandir Marg to Dr. R.M.L. Hospital was taken by the Directorate of Estates on receipt of intimation of Vacancy from CPWD Enquiry Office on the presumption that the quarter fell in General pool. The quarter was also simultaneously allotted to an employee of Govt, of India Press, Minto Road by the Govt, of India Press from the Press Pool. After realising that the house belonged to the Press Pool, the allottee from the Government of India Press was allowed to occupy the house. As such, the question of taking action against any of the officer of the Directorate of Estates do mot arise, since it was a bonafied mistake.

New infra-urban projects and suburb* Railway projects in Bombay

1757. SHRI PRAMOD MAHAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Government have stopped taking up new intraurban projects and suburban Railway projects in the city of Bombay; and

(b) if so, what are the reasons there for?

THE MINISTER OF STATE IN THE (MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) and (b) No, Sir. Some works to augment the capacity of the existing suburban system in Bombay and construction of a new suburban line to connect New Bombay are already in progress.

Ministry of Urban Development has since been designated as the nodal Ministry for general Planning and coordinating the development of urban trans, portation and therefore future projects for construction of new corridors would be processed by that Ministry.

Ban on Cow Slaughter

1758. SHRI PRAMOD MAHAJAN: Will the Minister of AGRICULTURE be pleased to refer to the reply to Unstarred Question 3627 given in the Rajya Sabha on the 7th September, 1990 and state;

(a) whether Government have since collected the information regarding (i) issuance of direction to the State Governments to enact legislation for imposition of total ban on slaughter of. cows and its progeny (ii) the names of the States which have enacted legislation

83.	Written Answers	[RAJYA SA	BHA]	to Questions 84	
) the States which have reasons therefor; and	not done so	6.	Karnataka	
THE MINIS ⁷ C. LEN preserva State L legislata Govern to enfor	f so, the details of the info MINISTER OF STAT TRY OF AGRICULTUR NKA): (a) and (b) (i) Th ation of cattle is a matter egislatures have exclusive e. Accordingly, var ments are requested from the the ban and <i>to</i> ensure to llowed to be circumvent	TE IN THE E (SHRI K. the subject of on which the re powers to tous State time to time that the same	11.12.13.	Maharashtra Madhya Pradesh Uttar Pradesh Goa Tamil Nadu Punjab Orissa Assam	
(ii belov (ii belov	x)i) Statement-II is encl-	, , , , , , , , , , , , , , , , , , ,	16.	Rajasthan Jammu & Kashmir West Bengal	
	Statement-I Names of states/U. Ts. which Plation Sanningcow slaughte		19.	Delhi Pondicherry Chandigarh	
2. Bil	ndhra Pradesh har machal Pradesh		21.		
	 Gujarat Haryana 		In addition to the above States/U.Ts., cov slaughter is also banned in Sikkim, Tripura and Daman & Diu and Dadra and Naga Haveli, but there is no legislation in th State/UTs. banning cow slaughter.		

Statements

Mantes of the States)U. Ts. where cow slaughter is not Banned and the Reasons therefor

Sl.No	Name of States/U.1s, where cow slaughter is not banned.	Reasons therefor
1	Kerala	The State Government is of the opinion that the ti me is not opportune for enactment of the legislation.
2	Mizoram	There is no legislation banning cow sluagh- ter as this is the principal food of a large percentage of population.
3	Arunachal Pradesh-	No legal prohibition has been imposed on cow slaughter as apredominatpercentage of the people of the State eat beef.
4	Nagaland	As per customary Naga food practices, it may not be proper to impose banon cow slaughter.
-		cow slaughter as apredominatperc the people of the State eat beef. As per customary Naga food pra may not be proper to impose ba

5 Meghalaya	The State is inhabted mostly by tribal people and meat is one of their principal food.
6 Manipur	Cow slaughter has been practised in traibal villages as a tradition and ban may create problems.
7 Lakshwadweep	The islanders like to consume beef as other types of meat are not available inadequate quantities.

Import of coal by SAIL and TISCO

1759. SHRI SHIV PRATAP MISHRA: Will the Minister of STEEL be pleased to state:

(a) what is the quantity and value of coal imported by SAIL and TISCO during the years 1988, 1989, 1990 and so far in 1991;

(b) what are the reasons **for** such imports; and

(c) whether the requirement **of coaL** cannot be met by Coal India Limited?

THE MINISTEROF STATE OF THE MINISTRY OFSTEEL (INDEPEN DENT CHARGE)(SHRI SANTOSH MOHAN DEV):(a) Quantity and importsof coking Value of coal by SAIL and TISCO, financial year-wise, are indicated below

(Quantity : in Million tonnes) (Value : in Rs./crores)

Year		SAIL		TISCO	
		Quantity	Approximate Value (C&F)	Quantity	Approximat e Value (C&F)
1987-88		2.490	172.5	0.589	40.96
1988-89		3.740	329.5	0.699	57.85
1989-90		3.748	426.8	0.658	67.49
1990-91		4.493	543.8	0.722	82.85
1991-92 (upto June	'91)	0.939	141.0	0.225	30.00

(b) Import of Coking Coal is resorted to fill qualitative and quantitative gaps between the requirements and indigenous availability, with a view to increasing) production of hot metal; improving upon Blast Furnace productivity; increasing coke strength and quality; and reducing coke requirement; etc.

(c) It has been the experience that Coal India Ltd. sources have not been able to fully meet SAIL's quantitative and qualitative requirements of coking coal. TISCO's requirements are mostly met by their captive collieries and procurement from Coal India Limited sources is nominal.

Freedom to TISCO and SAIL from price control

1760. SHRI SHIV PRATAP MISHRA: Will the Minister of STEEL be pleased to state:

(a) whether Government propose to free TISCO and SAIL from price control; and